

**CORRECTION OF ANSWER TO
STARRED QUESTION NO. 1536
RE-ALLOTMENT OF QUARTERS
TO GOVERNMENT
EMPLOYEES**

SHRI S. KUNDU (Balsore) : I have already written to you that I want to raise a point of order regarding the next item on the agenda. Shri Parimal Ghosh is going to make a statement correcting some answers given in this House earlier regarding allotment of houses to Government employees. I had also table a question, and the most confusing and contradictory replies were given. I know what the Hon. Minister is going to say. The problem raised in my question is that Government servants who have their own houses here are again allotted the Government quarters, and the young officers do not get quartered, and then remain in rented houses paying Rs. 300 or Rs. 400 rent per mensem. I wanted that Government should change the rules, and they said that they were looking into it. But they did not do anything. He should make a precise and specific statement regarding this very vexing problem.

MR. SPEAKER : This is no point of order.

SHRI S KUNDU : Those Government servants who have houses here should not get Government allotment of houses.

MR. SPEAKER : I permitted him to raise a point of order, but he is making a speech.

SHRI S. M. BANERJEE (Kanpur) : Those MPs who have houses of their own should not also be allotted houses.

**THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING, AND WORKS, HOUSING
AND URBAN DEVELOPMENT (SHRI
PARIMAL GHOSH) :** The statement is about a page and a half long. Shall I read it out or lay it on the Table of the House ?

MR. SPEAKER : He may lay it on the Table of the House.

SHRI S. KUNDU : Is he not going to say anything on the point that I had raised ?

SHRI PARIMAL GHOSH : On behalf of Shri K. K. Shah, I beg to lay on the Table a statement correcting the answer given on the 11th May, 1970 to the supplementaries by Sarvashri Raghuvir Singh Shastri and Shri Chand Goyal on Starred Question No. 1536 in respect of policy regarding allotment of Government quarters to Government employees.

Regarding the point raised by Shri S. Kundu, I can assure him that since the point has been raised, I shall look into the matter and certain action will be taken.

SHRI SHRI CHAND GOYAL (Chandigarh) : The hon. Minister has laid on the Table a copy of the correction to the replies which had been given earlier. My point is that certain policy decisions had been announced earlier. Are Government reversing those policy decisions ?...

MR. SPEAKER : The hon. Member is a lowerer himself. This cannot be raised at this stage.

SHRI S. KUNDU : One joint secretary in the Ministry had reversed this policy. Earlier, the rule was that Government employees owning their own houses should not get Government quarters. He must see why that officer changed the earlier allotment rules.

Statement

In answer to supplementaries put by Shri Raghuvir Singh Shastri to Starred Question No. 1536 on 11.5.1970, regarding Government servants owning houses on and living in Government accommodation and letting out their houses on high rents and the action taken by Government thereon, it was stated that, after 1959, when the Government started giving lands to Cooperative societies, a complaint on this account did not remain. It was also stated that till 1959 those who had constructed their houses and had given them on rent were living in Government houses. The correct position is that the revised Allotment Rules were promulgated in May 1963 and according to the provisions contained

[Shri S. Kundu]

13 hrs.

in these rules, Government servants owning houses at the places of their duty were not eligible for the allotment of Government houses. The matter was reconsidered by Government on a number of occasions and, finally, in May 1966, it was decided that Government servants owning houses at the places of their duty should be treated at par with those who do not own houses. Orders were accordingly issued on 1.5.1966 that Government servants owning houses will also be eligible for the allotment of Government houses on payment of normal rent. No statistical data are available of the number of such persons who own their houses and are in occupation of Government accommodation.

STATEMENT RE-MANUFACTURE OF CAR IN PUBLIC SECTOR

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) ; Mr. Speaker, Sir, I am glad to inform the House that Government have decided, in principle, to the creation of the additional capacity of 50,000 cars per annum in the public sector based on a proven foreign design. My Ministry will now initiate the necessary detailed studies on the most economic way of establishing this additional production capacity in the public sector, as also the ways and means of financing the project. We shall also hold discussions with interested parties to select the most suitable popular model and to secure the best possible terms of collaboration.

2. Shri Shri Chand Goyal wanted to know the percentage of Government employees, specially Class III and IV, who have been provided with Government accommodation and whether Government aim to provide accommodation to those Government servants say within 10 20 years. In reply to these supplementaries, it was stated that so far as Government employees are concerned, it cannot be said how much time it would take to provide accommodation to them, but every effort was being made to see that at least in types I to IV more than 80% satisfaction is achieved in five years, time. The position is that at present Government are mostly constructing accommodation in types I to IV. A provision of Rs. 30 crores has been made for the Fourth Five Year Plan for the construction of both office as well as residential accommodation and the acquisition and development of land at Delhi and other places. Out of this amount, about Rs. 6 crores have been earmarked for office accommodation and the balance for residential accommodation. But within this amount, it is not considered feasible to achieve 80% satisfaction in types I to IV, during the IV Plan period. With the resources available, it will be possible to provide only about 12,984 new residential units at Delhi and at other places during this period ; of the number 12,373 will be in types I to IV.

SHRI S. KUNDU : Did not the Planning Commission want to go in for a scooter project instead of small car project.

SHRI DINESH SINGH ; Although the collaboration will be with a foreign company, the bulk of machine tools required for the project will be procured within the country. The establishment of this project will, therefore, give a further fillip to the indigenous machine tool industry, particularly, the Hindustan Machine Tools Ltd., for production of special purpose machine tools needed for the transfer line layouts as well as a great variety of general purpose machines.

It will also be our endeavour to rely to the maximum extent possible on the local ancillary industries. This will not only lead to better utilisation of the existing capacity of the ancillary units but will also provide scope for substantial expansion of the units already established as well as the new ones that may come up to meet the new demands that will be created.

The establishment of the car project and the subsequent expansion of the machine